

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SUNIL THOMAS

Petition(s) for Special Leave to Appeal (Cr1) No(s).6322-6325/2013

ANJUM KHAN & ORS.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(With appln(s) for suspension of sentence,bail,exemption from filing c/c of the impugned order,permission,exemption from filing O.T. and office report)

Date: 26/11/2013 These Petitions were called on for hearing today.

For Petitioner(s) Mr. Shakeel Ahmed,Adv.
Mr. Sadiya Shakeel,Adv.
Mr. Debasis Misra,Adv.

For Respondent(s) Mr. Abhishek Chaudhary,Adv.
Mr. Rishi Jain,Adv.

UPON hearing counsel the Court made the following
O R D E R

The sole respondent has been served through its Standing Counsel and proof has been filed. Mr. Abhishek Chaudhary,Advocate proposes to appear for the sole respondent. In the light of the urgency expressed by the learned counsel for the petitioner, list the matter before the Hon'ble Court, as per Rule. In the meanwhile, the respondents may file their vakalatnama and Counter Affidavit.

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|(SUNIL THOMAS)
|Registrar

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